

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court – I

Application No.	Appeal No.	Appellant	Respondent	Impugned Order No. & date
ST/CROSS/29/2010 ST/WD/30531/2019	ST/645/2009	CCCE, Hyderabad-I	Indo Force Bureau Pvt. Ltd.	O-I-A No. 14/2009 (H-II)ST, dt. 24.4.2009 passed by CCE&ST(Appeals- II), Hyderabad.
E/WD/30537/2019	E/734/2011	CCCE, Hyderabad-III	MIC Electronics Ltd.	O-I-A- No. 51/2010 (H-III) CE, dt. 29.11.2010 passed by CCCE&ST (Appeals-III), Hyderabad.
ST/WD/30515/2019	ST/30672/20 16	.do.	Bharat Engineering Co.	O-I-O No. HYD- EXCUS-003-COM- 025-15-16, dated 29.03.2016 passed by CCCE&ST, Hyderabad-III.
ST/WD/30536/2019	ST/30321/20 17	CST, Hyderabad Service Tax	TATA Projects Limited	O-I-A No. HYD- SVTAX-000-APP- 0177-16-17-ST, dated 26.10.2016 passed by CST (Appeals), Hyderabad.
ST/WD/30514/2019	ST/30047/20 18	CCT & CE, Secunderabad GST	Agrotech Foods Limited	O-I-A No. HYD- SVTAX-000-AP2- 0201-17-18, Dated 04.09.2017 passed by Commissioner (Appeals-II), GST & CE, Hyderabad.
ST/WD/30156/2019	ST/30115/20 18	CCT & CE, Secunderabad GST	Kadakia And Modi Housing	O-I-A No. HYD- SVTAX-000-AP2- 0210-17-18-ST, Dated 14.09.2017 passed by Commissioner (Appeals-II), GST & CE, Hyderabad.

APPEARANCE:

Shri B. Gunaranjan, Superintendent/AR for the appellants.

Shri K. Vijay Kumar and other Advocates for the respondent assesseees

CORAM: HON'BLE Ms. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No.A/30981-30986/2019

DATE OF HEARING: 25.10.2019

DATE OF DECISION: 25.10.2019

[ORDER : PER BENCH]

1. The department has filed above applications seeking to withdraw the appeals as per the monetary limits prescribed by the CBEC circular. The prayer for seeking withdrawal of appeals is allowed.

2. All these appeals are dismissed as withdrawn.

(Dictated and pronounced in open court)

(Ms. SULEKHA BEEVI C.S)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)